

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 117

IA(I.B.C)/2613(CH)2023, IA(I.B.C)/1351(CH)2023, IA(I.B.C)/2326(CH)2023,

IA(I.B.C)/2332(CH)2023, IA(I.B.C)/2841(CH)2023

CP (IB) No. 54(CH)2019

(Admitted)

IN THE MATTER OF:-

Jammu and Kashmir Bank Ltd.

...Petitioner

Versus

Ace Engineering Infratech (India) Pvt.
Ltd.

...Respondent

Under Section: 9, IBC 2016, 60(5), 33(1)(b)(i) to (iii) r/w Sec 33(3), 66(1), Sec 43(1) r/w Sec 44(1)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 05.06.2024.

Tanvi
24.04.2024

Sd/-
Court Officer